(iii) Orissa Agro Industries Corporation Limited, for the years 2008-09 and 2009-10.

[Placed in Library. See No. L.T. 5250/15/11]

(iv) Kerala Agro Industries Corporation Limited, for the years 2005-06, 2006-07, 2007-08, 2008-2009 and 2009-10.

[Placed in Library. See No. L.T. 5251/15/11]

(v) Assam Agro Industries Development Corporation Limited, for the years 2004-05, 2005-06 and 2006-07.

[Placed in Library. See No. L.T. 5046/15/11]

(vi) Andhra Pradesh State Agro Industries Development Corporation Limited, for the year 2009-10.

[Placed in Library. See No. L.T. 5042/15/11]

(vii) Maharashtra Agro Industries Development Corporation Limited, for the year 2009-10.

[Placed in Library. See No. L.T. 5044/15/11]

(viii) Himachal Pradesh Agro Industries Corporation Limited, for the year 2009-10.

[Placed in Library. See No. L.T. 5043/15/11]

(ix) Madhya Pradesh State Agro Industries Development Corporation Limited, for the years 2008-09 and 2009-10.

[Placed in Library. See No. L.T. 5045/15/11]

## Notifications of the Ministry of Communications and Information Technology

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): Sir, I lay on the Table, under Section 37 of the Telecom Regulatory Authority of India Act, 1997, a copy each (in English and Hindi) of the following Notifications of the Ministry of Communications and Information Technology (Department of Telecommunications):—

 F.No. 305-17/2010-QoS, dated the 28th February, 2011, publishing the Telecom Commercial Communications Customer Preference (Fourth Amendment) Regulations, 2011.

[Placed in Library. See No. L.T. 5204/15/11]

(ii) F.No. 305-17/2010-QoS, dated the 31st January, 2011, publishing the Telecom Commercial Communications Customer Preference (Third Amendment) Regulations, 2011.

[Placed in Library. See No. L.T. 5208/15/11]

(iii) F.No. 305-17/2010-QoS, dated the 14th December, 2010, publishing the Telecom Commercial Communications Customer Preference (Amendment) Regulations, 2010, alongwith delay statement.

[Placed in Library. See No. L.T. 5207/15/11]

(iv) No. 305-17/2010-QoS, dated the 18th March, 2011, publishing the Telecom Commercial Communications Customer Preference (Fifth Amendment) Regulations, 2011.

[Placed in Library. See No. L.T. 5206/15/11]

(v) No. 305-17/2010-QoS, dated the 28th December, 2010, publishing the Telecom Commercial Communications Customer Preference (Second Amendment) Regulations, 2010, alongwith delay statement.

[Placed in Library. See No. L.T. 5207/15/11]

(vi) No. 322-8/2010-CA, dated the 7th March, 2011, publishing the Telecommunication Consumers Education and Protection Fund (Amendment) Regulations, 2011.

[Placed in Library. See No. L.T. 5205/15/11]

(vii) No. 305-17/2010-QoS, dated the 1st December, 2010, publishing the Telecom Commercial Communications Customer Preference Regulations, 2010, alongwith delay statement.

[Placed in Library. See No. L.T. 5209/15/11]

## MESSAGES FROM THE LOK SABHA

- (I) The Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram Bill, 2011.
- (II) The Customs (Amendment and Validation) Bill, 2011.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of